GOVERNMENT OF INDIA

MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA

UNSTARRED QUESTION NO.1206 TO BE ANSWERED ON 9TH FEBRUARY, 2022

QUALITY OF FOODGRAINS

1206. SHRIMATI APARUPA PODDAR: SHRI UNMESH BHAIYYASAHEB PATIL: DR. SUJAY RADHAKRISHNA VIKHE PATIL: DR. HEENA GAVIT: SHRI RAJENDRA DHEDYA GAVIT: DR. SHRIKANT EKNATH SHINDE: DR. KRISHNA PAL SINGH YADAV:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

(a) whether the Government has carried out any survey to ascertain the quality of foodgrains distributed by shops under Public Distribution Scheme (PDS) scheme;

(b) if so, the details thereof;

(c) the steps taken to ensure that quality does not deteriorate during the lockdown period;

(d) if so, the details thereof;

(e) the number of PDS shop owners who have been caught distributing adulterated/low quality foodgrains since last year, State-wise;

(f) the action taken against such shop owners; and

(g) the steps being taken to ensure that the quality of foodgrains is not compromised, especially when free ration is provided to the poor?

ANSWER

THE MINISTER OF STATE CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI ASHWINI KUMAR CHOUBEY)

(a) & (b): To monitor the implementation of National Food Security Act (NFSA) 2013 and to evaluate its impact among targeted beneficiaries, Government of India has engaged 13 reputed institutes as Monitoring Institutions (MIs) for concurrent evaluation of NFSA in States/UTs across the country. The reports have been shared with the concerned States/UTs for further necessary action.

(c) to (g): To ensure the availability of safe and wholesome food for human consumption, which includes quality and safety parameters of various food products, Food Safety and Standards Authority of India (FSSAI) has specified the standards of food products under Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011. All food business operators including Food Corporation of India (FCI), Food & Supply Departments and Fair Price Shops are required to adhere to the specified standards.

Regular surveillance, monitoring, inspection and random sampling of food products are being carried out by the machinery of Food Safety Departments of the respective States/UTs to check compliance of the standards laid down under Food Safety and Standards Act 2006, Rules and Regulations made there under. In cases, where the food samples are found to be non-conforming, penal action is initiated against the defaulting Food Business Operators as per provisions of FSS Act, Rules and Regulations made there under. Further, in order to ensure the availability for sale and supply of safe and wholesome food, FSSAI advises Commissioners of Food Safety of States/UTs from time to time to keep a strict vigil by regularly drawing food samples and to take appropriate action against the offenders under the provisions of FSS Act, 2006. State /UTs-wise details of all food samples analysed, found nonconforming and action taken during 2020-21 is enclosed at Annexure. However, no separate data is maintained by the FSSAI with respect to enforcement activities carried out by the States/UTs in respect of food grains distributed under PDS

Moreover, Government has also issued following instructions to State Government/UTs and Food Corporation of India (FCI) to ensure the supply of good quality foodgrains under PDS:

(i) Only good quality foodgrains free from insect infestation and conforming to Food Safety Standards are to be issued under TPDS and other welfare schemes.

(ii) Ample opportunities are to be provided to the State Government/UT Administration to inspect the stocks prior to lifting from FCI godowns. State/UTs may ensure that officers not below the rank of Inspector are deputed for inspection of the foodgrains before their lifting from FCI godowns.

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(iii) Samples of foodgrains are to be collected and sealed from the stocks of foodgrains to be issued under the TPDS jointly by FCI and State Government/UT Administration.

(iv) An officer not below the rank of Inspector is to be deputed from State Government to take the delivery of foodgrains stocks from FCI godowns.

(v) Regular inspection to check the quality of foodgrains is to be carried out by the officers of State Government.

(vi) It is the responsibility of the concerned State Government/UT Administration to ensure that during transportation and storage at different stages in the distribution chain, the foodgrains retain the required quality specifications.

(vii) The State Government, where the decentralized procurement is in operation, should ensure that the quality of foodgrains issued under TPDS and other welfare schemes should meet the desired standards under the Food Safety and Standards Authority of India (FSSAI).

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (c) to (g) OF UNSTARRED QUESTION NO. 1206 DUE FOR ANSWER ON 09.02.2022 IN LOK SABHA

S.	Name of State/UT	No. of Samples	No. of	Non Conforming Samples			n-conforming and action taken during							
No.			Samples	Unsafe Sub		Labelling	Civil Cases No. of No. of No. of				Criminal Cases			
		Analysed	found non-	Chibale	Standard	defects/	Cases	No. of Cases	No. of Cases	Penalties	No. of	No. of	No. of	Penalties
	24	2	conforming			Misleading/	Launched	decided	Cases	Raised	Cases	Cases	Cases	Raised
1	A&N Islands	700				Miscellaneous				(Rs.)	Launched	decided	Convicted	(Rs.)
			0	0	0	0	16	16	16	321500	0	0	0	0
2	Andhra Pradesh	2329	383	45	168	170	223	291	216	2173000	31	8	3	75000
3	Arunachal Pradesh	169	15	1	4	10	1	15	1	173000	1	0	0	0
4	Assam	672	109	19	77	13	39	46	46	682000	2		0	0
5	Bihar	1224	144	66	26	52	100	55	55	615000	12	0	0	0
6	Chandigarh	292	32	6	18	8	42	54	54	740000	15	0	0	0
7	Chhattisgarh	834	165	32	92	41	246	159	149	3844000	28	0	0	0
8	D&N H D&D	75	1	0	1	0	11	11	0	38500	0	0	0	0
9	Delhi	1509	214	46	49	119	243	30	28	1294000	66	58	58	1470000
10	Goa	329	31	8	22	1	1	2	2	1742000	0	0	а. О	0
11	Gujarat	13284	1056	71	688	297	899	543	402	40041000	41	11	11	30001
12	Haryana	2506	(0.6				1		- 					50001
12	Himachal Pradesh	2596 1568	696	97	363	236	651	481	358	5040028	103	1	1	500
			420	17	99	304	204	34	16	1068025	14	5	5	0
14	J&K	4094	871	48	443	380	1554	577	573	4595800	32	2	2	0
15	Jharkhand	581	216	97	43	76	204	122	94	1350200	65	0	0	0
6	Karnataka	5217	319	77	101	141	151	21		168200	47	4	4	61100
7	Kerala	6971	1020	543	216	261	422	445	389	5914800	274	7	7	55000
8	Ladakh	0	0	0	0	0	18	18	15	174100	0	0	0	0
9	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0

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20	Madhya Pradesh	10886	2162	92	1124	946	2228	1896	1887	84565980	126	29	29	1150000
21	Maharashtra	4733	874	227	527	120	911	307	269	9213800	795	80	80	26000
22	Manipur	235	19	17	1	1	4	5	4	240000	0	0	0	0
23	Meghalaya	48	0	0	0	0	0	0	0	0	0	0	0	0
24	Mizoram	23	2	0	1	1	0	0	0	0	0	0	0	0
25	Nagaland	60	1	0	1	0	0	0	0	0	0	0	0	0
26	Odisha	1037	272	53	164	55	131	96	32	679500	33	0	0	0
27	Puducherry	5	1	1	0	0	22	20	20	142000	0	0	0	0
28	Punjab	6721	873	77	582	214	966	972	875	15220500	64	7	2	103000
29	Rajasthan	7343	2054	339	1100	615	584	337		6963600	56	0	0	0
30	Sikkim	32	0	0	0	0	0	0	0	0	0	0	0	0
31	Tamil Nadu	10766	3443	1221	651	1571	1463	1368	1363	16273500	557	235	231	4769500
32	Telangana	894	98	16	47	35	44	22	22	205000	14		0	
33	Tripura	17	6	1	4	1	0	0	0	0	0	0	0	0
34	Uttar Pradesh	20613	12479	1921	6513	4045	12514	7810	7810	291410300	1486	72	72	483500
35	Uttarakhand	905	255	9	239	7	285	118	118	4101000	6	0	0	0
36	West Bengal	1067	116	73	30	13	18	7	3	233000	1	1	1	100000

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